

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.465/13  
Thursday, this the 1<sup>st</sup> day of August, 2013**

**C O R A M :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Haridas T.K,  
S/o.N.Krishnan Nair  
Superintendent of Police  
Vigilance Officer  
Excise Head Quarters  
Thiruvananthapuram  
Residing permanently at Suprabha  
TC 34/1533, Chittatinkara  
Vattiyoorkavu P.O  
Thiruvananthapuram – 695 013

... **Applicant**

(By Advocate Mr. M.R Harirai)

**v e r s u s**

1. Union of India, represented by the Secretary to Government of India Ministry of Home Affairs, New Delhi – 110 012
2. Union Public Service Commission represented by its Secretary UPSC, New Delhi – 110 001
3. State of Kerala represented by the Chief Secretary Government of Kerala, Secretariat Thiruvananthapuram – 695 001

... **Respondents**

(By Advocate Mr.Sunil Jacob Jose, SCGSC for R1, Mr.A Renjith,Sr.GP for R3, Mr.Thomas Mathew Nellimoottil, Nodal Counsel for UPSC for R2)

This application having been heard on 1<sup>st</sup> August 2013 this Tribunal on the same day delivered the following :-



**ORDER**

**BY HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

It has been accepted by the counsel for the parties that the applicant's name has already been sent for consideration in IPS cadre for the year 2010-11 and the applicant has been included provisionally subject to Integrity Certificate issued by the State Government. It has also been stated by the counsel for the respondents vide his instruction (Letter No.41954/Spl.C3/2013/GAD dated 19 July 2013) that the Integrity Certificate has also been issued. The counsel for the second respondent submits that the UPSC has already forwarded the names to Central Government. From the above, it is clear that the applicant's retirement has not come in the way of the respondents for considering his promotion to IPS for the year 2010-11. As such, this O.A has become infructuous and hence it is closed. If the applicant has any grievance on the basis of provisional selection etc., he has the liberty to take recourse to any action in accordance with law.

  
**K.GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**

SV

  
**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**